

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1130
TO BE ANSWERED ON 22ND JULY, 2016**

GUIDELINES FOR ICU

1130. SHRI DEVJI M. PATEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that private hospitals are directly admitting patients in ICU for minor ailments and extract exorbitant amounts from them;
- (b) if so, the details thereof;
- (c) whether the Government has set a criteria/guidelines for maintaining ICU in hospitals with regard to prescribed equipment and medical personnel and ensure its compliance by all private hospitals;
- (d) if so, the details thereof; and
- (e) the action taken against the erring hospitals?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Health is a State subject and information relating to admission in hospitals, including ICU, is not maintained centrally. The Directorate General of Health Services does not have any information where patients were admitted directly in ICU for minor ailments.

(c) & (d): The Government of India enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and also notified the Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of Clinical Establishments with a view to prescribe the Minimum Standards of facilities and services provided by them. Under the said Act, the National Council for clinical establishments has approved Minimum Standards for different levels of Hospitals which also includes the criteria/guidelines for maintaining ICU in larger hospitals. However, the Clinical Establishments (Registration and Regulation) Act is applicable only in ten States and Union Territories except Delhi. The enforcement of Clinical Establishment (Registration and Regulation) Act 2010 is the responsibility of the States/UT Governments.

(e): Health is a State subject and details of action taken by Union Territory/State Government is not maintained centrally.